



Regional Office, Gurugram (N)
Haryana State Pollution Control Board
Vikas Sadan, Opposite- New Court, Gurugram

Tel: 0124-2332775, 2220523

Website: www.hspcb.gov.in
Email: hspcbogrn@gmail.com

No. HSPCB/GRN/2020/ 2086

Dated 05/11/2020

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email:- judicial-ngt@gov.in

Sub. - Action taken report in the matter of O.A. No - 82/2020 titled as Geeta Verma V/s State of Haryana & Ors in compliance of National Green Tribunal order dated 17.06.2020

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 17.06.2020 in the matter of O.A. No - 82/2020 titled as Geeta Verma V/s State of Haryana & Ors has directed as under:-

"Let a joint Committee comprising nominees of the PCCF (HoFF), Haryana, Haryana State PCB and the District Magistrate, Gurgaon furnish a report in the matter within two months. The State PCB will be the nodal agency for compliance report be sent by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF / OCR support PDF and not in the form of Image PDF".

In compliance of said order, factual status report of order dated 17.06.2020 of Hon'ble Tribunal, which is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Yours Faithfully


Regional Officer, Gurugram Region (N) 5/11/2020
For Haryana State Pollution Control Board

Action Taken Report

As per

Hon'ble National Green Tribunal

(Order dated 17th June, 2020)

IN THE MATTER OF

Original Application No.

82/2020

Geeta Verma

Versus

State of Haryana &Ors.

Status report in the matter of O.A. No - 82/2020 titled as Geeta Verma V/s State of Haryana & Ors

Introduction:

As per order of Hon'ble NGT dated 17.06.2020, grievance in this application is that illegal cutting of trees is taking place by Pirozshash Godrej, Managing Director, Godrej Habitat, Rahul Soni, Kamana and Managing Director, Simplex Infrastructure Pvt. Ltd, at Khasra Nos. 364, 3317/365, 3318/365, 4103/368, 7784/369, 5486/2905/2, 4104/368, 367, 378/2 at under construction site namely Godrej Habitat, Sector-3, Railway Road Gurugram.

The Hon'ble NGT has directed that joint Committee comprising nominees of the PCCF (HoFF), Haryana, Haryana State PCB and the District Magistrate, Gurgaon furnish a report in the matter within two months. The State PCB will be the nodal agency.

Findings /Observations of Constituted Committee:-

A committee comprising of following has been constituted:-

Sr. No.	Name & Designation of Officer	Nominee
1	Sh. Narinder Sarwan, District Development & Panchayat Officer (DDPO), Gurugram	District Magistrate, Gurugram
2.	Sh. Jai Kumar, Divisional Forest Officer (DFO), Gurugram	PCCF (HoFF), Haryana
3.	Sh. Ujjwal Kumar, AEE	HSPCB

The committee has visited the site on 18.08.2020 to verify facts regarding illegal cutting of trees. After perusal of official records and inspection of site, following observations were made:-

1. Geographically, the project is located in Sector - 3, Gurugram on Railway Road, approx. 150 Meter away from Daultabad fly over, lies in the vicinity of Railway Station, Gurugram (approx. 550 Meter away), Sabji Mandi (approx. 250 Meter), Red light junction where auto rickshaws also look for passengers (approx. 200 Meter) and bus stand (approx. 250 Meter) Unit is surrounded by residential area from 3 sides. Moreover, the unit is located between new Railway Road and Old Railway Road (Google Map location attached as **Annexure-I**).
2. The land having Khasra No. 364, 3317/365, 3318/365, 4103/368, 7784/369, 5486/2905/2, 4104/368, 367, 378/2 at Sector -3, Gurugram owned by Rahul Soni, M/s Maya High Rise Pvt. Ltd and Kamna, 3rd Floor, UM House, Plot No. 35, Tower A, Sector-44, Gurugram is notified under section 4 of PLPA where prior permission of Divisional Forest Officer, Gurugram is required for felling of trees from such areas.
3. Rahul Soni, M/s Maya High Rise Pvt. Ltd, 3rd Floor, UM House, Plot No. 35, Tower-A, Sector-44, Gurugram vide SRN No.T54-P2P-R3C0 dated 22.03.2019 applied online for felling of 119 trees from Khasra No. 364, 3317/365, 3318/365, 4103/368, 7784/369, 5486/2905/2, 4104/368,367, 378/2 at sector-3, Gurugram for bonafide purpose (**Annexure-II**).

4. Kamna, 3rd Floor, UM House, Plot No.35, Tower-A, Sector-44, Gurugram vide SRN No. JXG-XQ8-PLL3 dated 03.02.2020 applied online for felling of 1 trees from Khasra No. 364, 3317/365, 3318/365,4103/368, 7784/369, 5486/2905/2, 4104/368, 367, 378/2 at sector-3, Gurugram for bonafide purpose (**Annexure-III**).
5. DFO, Gurugram with due procedure vide SRN No. T54-P2P-R3C0 dated 27.03.2019 (**Annexure-IV**) and SRN No. JXG-XQ8-PLL3 dated 01.03.2020 (**Annexure-V**) issued permission for felling of 102 trees and Transplantation of other 18 trees.
6. It has been verified at site that all 18 trees have been transplanted and 101 trees for which permission was granted by DFO were felled and no illegal cutting of trees has taken place at site.
7. It is a proposed Group Housing Society with total area 30225 Sqm and built-up area 101185.3 Sqm and covered under Red category of Board and under category B of item 8(a) of EIA, Notification 2006. Unit has obtained Consent to Establish from Board vide no. HSPCB/Consent/: 329962319GUNOCTE 6264193 Dated:19/03/2019 which is valid upto 31.01.2026 (**Annexure-VI**) and Environmental Clearance from MoEF&CC vide letter No. F.No.21-89/2018-IA-III dated 07.02.2019 (**Annexure-VII**). The project is in construction phase and comprises of four towers out of which foundation work of three towers has finished and structure construction has begun while fourth tower is in foundation phase.

Conclusion:-

Keeping in view of above, it is submitted that illegal cutting of trees was not carried out by the Project Proponent. The report is being submitted in the light of orders passed by the Hon'ble Tribunal.


Ujjwal Kumar, AEE
Gurugram Region (North), HSPCB
(Nominee of HSPCB)


Jai Kumar
D.F.O.
(Nominee of PCCF)


Narender Sarwan,
DDPO Gurugram
(Nominee of District
Magistrate)

(Annexure-I)

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Forest Department

Divisional Forest Officer (Gurgaon)

- Operator Update
- Range Officer user Update
- Manage User
- Tree-Felling Records
- Clarification Records
- In between Communication
- CF-DFO Communication
- Report
- Request Detail
- Invest Haryana Communication

Dashboard » Tree-Felling Records » View

SRN : T54-P2P-R3C0

View Details

Date : 22-03-2019

Personal Details

Applicant Name:	Rahul Soni (राहुल सोनी)		
Father's Name:	Address:	3rd Floor, UM House, Plot No. 35, Tower-A, Sector-44, Gurgaon-122002	
Mobile No.:	9971692420	Email Address:	rahul_soni@godrejproperties.com

NO IMAGE

Organization Details

Status:	Return From CF	Category:	Organization:	Type:	Tree Felling
User Type:	Invest Haryana				
Type Of Organization:	Industry:	Name of Organization:	Maya High Rise Pvt. Ltd.		

Uploaded Documents

			
Tatima	Jamabandi	Consent	Purpose

Land Details

Purpose:	Building Construction	Village:	Gurgaon
Land Measurement:	7.4688 (Acre)		
Location:	Sector-3	Place:	Gurgaon Of Gurgaon in HARYANA
Agency Type:	Contractor	Number of Trees:	119
Number:	Khasra 364, 3317/365, 3318/365, 4103/368, 7784/369, 5486/ 2905/ 2, 4104/ 368, 367, 378/2		

(165)

Department

GPS Reading

GPS Longitude * KML/KMZ File

GPS Latitude *

Documents Uploaded By RO

Site Photographs Uploaded By RO

Recommendations by RO

Recommendations	Request is Recommended by RO	Risk Category	Medium Risk	Remarks
				1.Recommendation For Consideration.

Recommendations by CF

Recommendations	Request is Recommended by CF	Remarks (Upto 1000 characters)
		1.Permission is Granted As Proposed And Recommended By Dfo.

Fell/transplant trees abstract

Species	Classwise number of trees								Total no. of trees	Total Volume (M3)
	V	IV	III	IIA	IIB	IA	IB	Under Sized Trees		
Pipal	2	0	0	0	0	0	1	0	3	3.54
Champa	2	0	0	0	0	0	0	0	2	0.12
Ficus	5	1	1	0	1	0	0	0	11	3.17
Chiku	1	0	0	0	0	0	0	0	1	0.06
Aam	0	1	0	0	0	0	0	0	1	0.14
Shisam	0	2	1	0	0	0	0	0	3	0.85
Misc	33	33	15	11	1	4	0	0	98	41.45

18 Trees.
Transplants.
101 falling.

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Status Information

(Annexure - II) 139

Forest Department

Divisional Forest Officer (Gurgaon)

Operator Update

Range Officer user Update

Manage User

Tree-Felling Records

Clarification Records

In between Communication

CF-DFO Communication

Report

Request Detail

Invest Haryana Communication

Dashboard » Tree-Felling Records » View

SRN : JXG-XQ8-PLL3

View Details

Date : 03-02-2020

Personal Details

Applicant Name	KAMNA (कामना)		
Father's Name	NA(ना)	Address	3rd Floor,UM House Tower A, Plot No -35, Sector-44, Gurugram
Mobile No.	0000000000	Email Address	



Individual Details

Status	Return From CF	Category	Individual	Type	Tree Felling
User Type	Self Login				

Uploaded Documents



Tatima



Jamsbandi



Consent



Mutation

Land Details

Purpose	Building Construction	Village	
Land Measurement	7.4687 (Acre)	Place	Gurgaon Of Gurgaon In HARYANA
Location	Gurgaon	Number of Trees	1
Agency Type	Self	Khasra Number 364, 3317/365, 3318/365, 4103/368, 7784/369, 5486/2905/2, 4104/368, 367, 378/2	

GPS Reading

GPS Longitude *

N 28.4837

KML/KMZ File

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GPS Latitude *

E 77.01352

Documents Uploaded By RO



Site Photographs Uploaded By RO



Recommendations by RO

Recommendations	Request is Recommended by RO	Risk Category	Low Risk	Remarks
				1. Recommended For Consideration

Recommendations by CF

Recommendations	Request is Recommended by CF	Remarks (Upto 1000 characters)
		1. Permission Is Granted As Per Recommendation Of Dfo.

Fell/transplant trees abstract

Species	Classwise number of trees							Under Sized Trees	Total no. of trees	Total Volume (M3)
	V	IV	III	IIA	IIB	IA	IB			
	0	0	0	1	0	0	0	0	1	1.13

Status Information

Action *

Cause *

Remark * (Upto 1000 characters)

Preview of Letters

Seen Dfo

(Annexure-III)

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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र
Permission letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



नै-वन भूमि पर पी. एल. पी. ए. 1900 की यू/एस 4 के लिए वृक्ष कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण अनुमति।
Permission for tree felling and tree transit/transplantation on Non-Forest Land U/s 4 of PLPA 1900.

नाम Name	राहुल सोनी Rahul Soni
संगठन का नाम Organisation Name	Maya High Rise Pvt. Ltd.
वर्तमान पता Current Address	3rd Floor, Um House, Plot No. 35, Tower-a, Sector-44, Gurgaon-122002
भूमि स्थान Land Location	Gurgaon , Gurgaon (Haryana),
भूमि मापन Land Measurements	7.4688(Acre)
खसरा/ प्लॉट नम्बर Khasra/Plot Number	364, 3317/365, 3318/365, 4103/368, 7784/369, 5486/ 2905/ 2, 4104/ 368, 367, 378/2
रेंज अफसर का नाम Range Officer Name	Amardeep

Reference No. (SRN):-T54-P2P-R3C0

जारी करने की तिथि / Date of Issuance:

27-03-2019

जारी करने का स्थान / Place of Issuance:

Gurgaon

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Deepak Nanda)



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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र
 Permission letter by
 Concerned Divisional Forest Officer
 हरियाणा सरकार / Government of Haryana



गैर-वन भूमि पर पी. एल. पी. ए. 1900 की यू/एस 4 के लिए वृक्ष कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण अनुमति।
 Permission for tree felling and tree transit/transplantation on Non-Forest Land U/s 4 of PLPA 1900.

Species	Classwise number of trees								Total no. of trees	Total Volume (M ³)
	V	IV	III	IIA	IIB	IA	IB	Under Size Trees		
Pipal	2	0	0	0	0	0	1	0	3	3.54
Charhpa	2	0	0	0	0	0	0	0	2	0.12
Ficus	8	1	1	0	1	0	0	0	11	3.17
Chiku	1	0	0	0	0	0	0	0	1	0.06
Aam	0	1	0	0	0	0	0	0	1	0.14
Shisam	0	2	1	0	0	0	0	0	3	0.85
Misc	33	33	16	11	1	4	0	0	98	41.45
Total	46	37	18	11	2	4	1	0	119	49.33

जारी करने की तिथि / Date of Issuance: 27-03-2019
 जारी करने का स्थान / Place of Issuance: Gurgaon
 जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Deepak Nanda)



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be

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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र
 Permission letter by
 Concerned Divisional Forest Officer
 हरियाणा सरकार / Government of Haryana

गैर-वन भूमि पर पी. एल. पी. ए. 1900 की यू/एस 4 के लिए वृक्ष कटाई और वृक्ष ट्रांजिट/प्रत्यारोपण अनुमति।
 Permission for tree felling and tree transit/transplantation on Non-Forest Land U/s 4 of PLPA 1900.

Applicant Rahul Soni located at village Gurgaon district Gurgaon made
 a proposal to fell trees on this land with Khasra/ Plot number _____
 The report submitted by RFO, Amardeep dated 26-03-2019.

CONDITIONS OF PERMIT

1. Only the numbered trees will be felled.
2. Trees to be felled will not be uprooted except in case of developmental works/ Individual plots.
3. No dragging of wood will be permitted.
4. Felling after sun set and before the sun rise will not be permitted.
5. No fire will be allowed.
6. No damage to unmarked trees will be caused during felling in the area and the owner will have to pay the compensation as determined by DFO for any such damage.
7. The owner of land shall be responsible for any illicit felling in the area and he will have to pay the compensation as determined by DFO for any such illicit felling.
8. No forest produce will be removed without a Rawana Challan from concerned Range Officer.
9. The permit is liable to be cancelled at any time if any violations of conditions of permit take place / facts given in the application for permit are found incorrect. The decision of DFO in this regard will be final.
10. The forest department does not hold any responsibility for distribution of sale proceeds among the owners of the land.
11. No separate permit for timber transit as per Indian Forest Act, 1927 is required within the territory of Haryana.
12. Permission Granted For 18 Nos Trees Vol-7.03 Transplanting & Other 101 Trees For Removal. As Per R.f.o Report.



Date: 27-03-2019
 Place: Gurgaon

Deepak Nanda
 (Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:
<https://164.100.137.243/eservices/mobileapi/verify/forest/T54P2PR3C0>

(Annexure-IV)

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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र
Permission letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



नैर-वन भूमि पर पी. एल. पी. ए. 1900 की यू/एस 4 के लिए वृक्ष कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण अनुमति।
Permission for tree felling and tree transit/transplantation on Non-Forest Land U/s 4 of PLPA 1900.

नाम Name	कामना Kamna
पिता का नाम Father's Name	- Na
वर्तमान पता Current Address	3rd Floor, um House Tower A, Plot No.-35, sector-44, Gurugram
भूमि स्थान Land Location	Gurgaon, Gurgaon (Haryana).
भूमि मापन Land Measurements	7.4687(Acre)
खसरा/ प्लॉट नम्बर Khasra/ Plot Number	364,3317/365,3318/365.4103/368,7784/369,5486/2905/2,4104/368,367,378/2
रेंज अफसर का नाम Range Officer Name	Rakesh Kumar

Reference No. (SRN):- JXG-XQ8-PLL3 /
जारी करने की तिथि / Date of Issuance: 01-03-2020
जारी करने का स्थान / Place of Issuance: Gurgaon
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Jai Kumar)



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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र
 Permission letter by
 Concerned Divisional Forest Officer
 हरियाणा सरकार / Government of Haryana



गैर-वन भूमि पर पी. एल. पी. ए. 1900 की यू/एस 4 के लिए वृक्ष कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण अनुमति।
 Permission for tree felling and tree transit/transplantation on Non-Forest Land U/s 4 of PLPA 1900.

Species	Classwise number of trees							Under Size Trees	Total no. of trees	Total Volume (M3)
	V	IV	III	IIA	IIB	IA	IB			
Siras	0	0	0	1	0	0	0	0	1	1.13
Total	0	0	0	1	0	0	0	0	1	1.13

जारी करने की तिथि / Date of Issuance: 01-03-2020
 जारी करने का स्थान / Place of Issuance: Gurgaon
 जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Jai Kumar)



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प्रभागीय वन अधिकारी द्वारा अनुमति पत्र
Permission letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



गैर-वन भूमि पर पी. एल. पी. ए. 1900 की यू/एस 4 के लिए वृक्ष कटाई और वृक्ष ट्रांजिट/ प्रत्यारोपण अनुमति।
Permission for tree felling and tree transit/transplantation on Non-Forest Land U/s 4 of PLPA 1900.

Applicant Kamna located at village Gurgaon district Gurgaon made
a proposal to fell trees on this land with Khasra/ Plot number _____.
The report submitted by RFO, Rakesh Kumar dated 07-02-2020.

CONDITIONS OF PERMIT

1. Only the numbered trees will be felled.
2. Trees to be felled will not be uprooted except in case of developmental works/ Individual plots.
3. No dragging of wood will be permitted.
4. Felling after sun set and before the sun rise will not be permitted.
5. No fire will be allowed.
6. No damage to unmarked trees will be caused during felling in the area and the owner will have to pay the compensation as determined by DFO for any such damage.
7. The owner of land shall be responsible for any illicit felling in the area and he will have to pay the compensation as determined by DFO for any such illicit felling.
8. No forest produce will be removed without a Rawana Challan from concerned Range Officer.
9. The permit is liable to be cancelled at any time if any violations of conditions of permit take place / facts given in the application for permit are found incorrect. The decision of DFO in this regard will be final.
10. The forest department does not hold any responsibility for distribution of sale proceeds among the owner of the land.
11. No separate permit for timber transit as per Indian Forest Act, 1927 is required within the territory of Haryana.
12. Permission Only One Tree In Supervision Of R.f.o Gurugram



Date: 01-03-2020
Place: Gurgaon

Jai Kumar
(Divisional Forest Officer)

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**HARYANA STATE POLLUTION CONTROL
BOARD**

**Gurgaon North Vikas Sada, 1st Floor, Near DC Court,
Gurgaon Ph. 0124-2332775**

Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No.: 0172-2577870-73



No. HSPCB/Consent/ : 329962319GUNOCTE6264193

Dated:19/03/2019

To.

**M/s : M/s Godrej Properties Ltd.
Group Housing Colony at Sector 3 Gurgaon Haryana
GURGAON
122001**

Sub. : Grant of consent to Establish to M/s M/s Godrej Properties Ltd.

Please refer to your application no. 6264193 received on dated 2019-02-22 in regional office Gurgaon North.

With reference to your above application for consent to establish, M/s M/s Godrej Properties Ltd. is hereby granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	19/03/2019 - 31/01/2026
Industry Type	Building and construction project having waste water generation more than 100 KLD
Category	RED
Investment(In Lakh)	28620.0
Total Land Area (Sq. meter)	30225.0
Total Builtup Area (Sq. meter)	101185.3
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	319.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Reuse 179 KLD & 140 KLD treated effluent in sewer
2. Trade	0
Permissible Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil & Grease	10 mg/l
Permissible Trade Effluent Parameters	
1. NA	mg/l

Number of stacks	3
Height of stack	
1. DG Stack	65.75 METER
2. DG Stack	65.75 METER
3. DG Stack	65.75 METER
Permissible Emission parameters	
1. NA	
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.52 KL/day

Regional Officer, Gurgaon North
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 0 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. The unit will obtain consent to operate before the occupation of the project. 2. The unit will install STP along with the main project. 3. The unit will install the project only on the land for which Town and Country Planning Department has given license. 4. The NOC is valid only for such land within this project which is under ownership of project proponent and for which report regarding Aravali area has been issued by DC, Gurgaon. 5. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 6. Unit will apply for CTO/ CTE Extension at least 90 days before expiry date of this CTE 7. Unit will comply with the guide lines issued by CPCB on Environment Management of construction and Demolition Waste issued after the Construction and Demolition Waste Management Rules, 2016 notified by MOEF. 8. Unit will obtain all necessary clearance from all concerned authorities.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2019.03.19 16:05:14 +05'30'

*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*



F.No.21-89/2018-IA-III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA.III Section)

Indira Paryavaran Bhawan,
 Jor Bagh Road, New Delhi - 3

Date: 30 February, 2019

To,

Shri Rahul Soni,
M/s Godrej Properties Ltd
 3rd Floor, UM House Tower A,
 Plot No. 35, Sector - 44,
 Gurgaon- 122002, Haryana.

Phone: 0124-4956150, 9971692420
 E Mail: rahul.soni@godrejproperties.com

Subject: Group Housing Colony at Sector - 3, Gurgaon, Haryana by M/s Godrej Properties Ltd- Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/HR/MIS/80112/2018 dated 28th September, 2018 submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Group Housing Colony at Sector-3, Gurgaon, Haryana promoted by M/s Godrej Properties Ltd, was considered by the Expert Appraisal Committee (Infra-2) in its 35th meeting held on 29-31 October, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

- (i) The project 'Group Housing Colony' is proposed to be developed on 30,225 sqm (3.0225 ha) out of which 10% of land area, i.e. 3,022.5 sqm shall be transferred to the government for provisioning of community space. Net plot area of the project will be 27,202.5 sqm. Total built-up area of the project will be 1,01,185.30 sqm. Total 4 nos. of main towers & 1 no. of EWS tower are proposed and maximum no. of floors will be G+19. The maximum height of the building will be 59.75 m. 432 Dwelling units, 77 EWS units, 44 servant units, 1 commercial building and 1 club is proposed. Green cover is proposed as 8,160.75 sqm @30% of net plot area.
- (ii) During construction phase, total 28 KLD of water will be required out of which 5 KLD of treated water will be arranged on temporary basis for construction activities, which will be sourced through HUDA STP/ nearby STP and. 23 KLD of water will be required for labours for domestic & flushing purposes which

will be sourced through tankers. Mobile toilets shall be provided at site for labourers which shall be regularly cleaned.

- (iii) During operational phase, total water demand of the project is expected to be 417 KLD with fresh water requirement of 238 KLD and use of 179 KLD of recycled water. Freshwater will be sourced from municipal supply/HUDA. Wastewater generated (319 KLD) will be treated in STP of 380 KLD capacity. 179 KLD of treated wastewater will be recycled and used (133 KLD for flushing and 41 KLD for gardening). 140 KLD of treated water will be disposed into municipal drain.
- (iv) About 449 Ton/annum solid waste will be generated from the project. 269 Ton/annum of bio-degradable waste generated will be treated in organic waste convertor proposed within the site, 90 Ton/annum of Non-Biodegradable waste shall be given to approved recycler and 90 Ton/annum of Plastic waste shall be given to approved recycler.
- (v) The total power requirement during operation phase is 3382 KW and will be met from Dakshin Haryana Bijli Vitran Nigam and DG sets (standby).
- (vi) Rooftop rainwater of buildings will be collected in 14 rain water harvesting pits with appropriate capacity for harvesting after filtration.
- (vii) Parking facility for 780 ECS is proposed to be provided.
- (viii) Proposed energy saving measures would save about 11.14% of power.
- (ix) No Eco Sensitive area is located within 10 km radius.
- (x) There is no court case pending against the project.
- (xi) Investment / Cost of the project is Rs. 290 Crores.
- (xii) Employment potential is about 550 jobs.
- (xiii) Benefits of the project: It will provide employment opportunities to locals.

3. The project/activity is covered under category 'B' of item 8(a) 'Building and Construction projects' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However due to absence of SEIAA/SEAC in Haryana, the proposal is appraised at Central Level.

4. Based on the information submitted by the Project Proponent and detailed discussions held on all the issues, the EAC recommended the project for grant of environmental clearance and stipulated specific conditions along with other environmental conditions. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Group Housing Colony at Sector-3, Gurgaon, Haryana promoted by M/s Godrej Properties Ltd, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (ii) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (iii) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.

Topography and natural Drainage

- (iv) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

Water requirement, Conservation, rain water Harvesting, and Ground Water Recharge

- (v) As proposed, total fresh water requirement from municipal supply/HUDA shall not exceed 238 KLD, with prior permission.
- (vi) A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
- (vii) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
- (viii) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- (ix) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing,

landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

- (x) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- (xi) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- (xii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xiii) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed 14 nos. of rain water harvesting pits shall be provided.
- (xiv) As proposed, no ground water shall be used during construction/ operation phase of the project.
- (xv) Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

Solid Waste Management

- (xvi) The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
- (xvii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xviii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. As proposed 100 sqm area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from project will be sent to dumping site.
- (xix) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (xx) A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

Sewage Treatment Plant

- (xxi) Sewage shall be treated in the STP based on MBBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing and horticulture. Excess treated water shall be discharged in to municipal drain with prior permission.
- (xxii) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point shall be obtained.
- (xxiii) No sewage or untreated effluent water would be discharged through storm water drains.
- (xxiv) The project proponents would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of faecal coliforms and other pathogenic bacteria.
- (xxv) The project proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.
- (xxvi) The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
- (xxvii) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

Energy

- (xxviii) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

- (xxix) Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- (xxx) Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher. Follow super ECBC requirement of ECBC 2017 and provide compliance report.
- (xxxi) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
- (xxxii) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
- (xxxiii) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project shall be submitted.

Air Quality and Noise

- (xxxiv) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- (xxxv) Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition

Activities for projects requiring Environmental Clearance shall be complied with.

- (xxxvi) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- (xxxvii) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
- (xxxviii) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
- (xxxix) For indoor air quality the ventilation provisions as per National Building Code of India.
- (xl) Ambient noise levels shall conform to residential standard both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

Green Cover

- (xli) No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the Concerned Regulatory Authority / Forest Department. Old trees should be retained based on girth and age regulations as may be prescribed by the Concerned Regulatory Authority / Forest Department. Compensatory plantation of species (cut/lost) to species (planted) in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree) for every tree cut or in case of non-survival of any transplanted tree shall be done and maintained.
- (xlii) A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 8,160.75 sqm. (30 % of total area) area shall be provided for green area development.



Top Soil preservation and Reuse

- (xliii) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

Transport

- (xliv) A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
- Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - Traffic calming measures
 - Proper design of entry and exit points.
 - Parking norms as per local regulation
- (xlv) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
- (xlvii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

Environment management Plan

- (xlviii) An environmental management plan (EMP) as prepared and submitted shall be implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the

required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.

Others

- (xlviii) Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xlix) A First Aid Room shall be provided in the project both during construction and operations of the project.
- (l) The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.
- (li) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May 2018, and proposed by the project proponent, an amount of Rs. 4.35 Crores @ 1.5% of project cost shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as Drinking water supply, sanitation, skill development, waste management, road development or repair, electrification including solar power, rain water harvesting and plantation. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the concerned Regional Office of MoEF&CC who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the concerned APCCF, Regional Office of MoEF&CC.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the concerned Regional Office of this Ministry.
- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the

website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

6. This issues with the approval of the Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Secretary, Directorate of Environment, Government of Haryana, SCO 1-2-3, Sector 17 D (Second Floor), Chandigarh.
- 2) Addl. Principal Chief Conservator of Forests (Central), Ministry of Environment, Forests and Climate Change, Regional Office(NZ), Bay No.24-25, Sector 31-A, Dakshin Marg, Chandigarh-160030.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) Member Secretary, Haryana Pollution Control Board, C-11, Sector-6, Panchkula, Haryana 134109
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.


(Kushal Vashist)
Director